



2026:AHC:125230

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 17386 of 2026

Puran Dei

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Kuldeep Tripathi, Shiv Shanker Mishra
Counsel for Opposite Party(s) : Divyanshu Pathak, G.A.

Court No. - 4

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

1. Heard Sri Shiv Shankar Mishra, learned counsel for the applicant, Sri Divyanshu Pathak, learned counsel for the first informant, Sri Roshan Kumar Singh, learned A.G.A. for the State and perused the record.
2. Instant bail application has been filed with a prayer to release the applicant on bail during the trial in Case Crime No.101 of 2026, under Sections 115(2), 351(2), 352, 108 BNS, Police Station- Civil Lines, District Rampur.
3. Contention of learned counsel for the applicant is that the applicant is mother-in-law of the deceased. In the FIR, allegations have been made against wife of the deceased as well as other family members of his wife. It is further submitted that from bare perusal of the suicide note, it is clear that the deceased was annoyed with his wife as she was not picking up his phone calls, and also due to alleged illicit relationship between the present applicant and the co-accused Rashid. This clearly shows that the deceased committed suicide on his own without making any specific allegations against the applicant, except the fact that the present applicant is not a woman of good character and also trying to involve his wife in bad company. It is further submitted that no offence under Section 108 BNS is made out against the applicant even the entire allegations are taken to be true so far as present applicant is concerned. It is lastly submitted that the applicant has no criminal history and being a lady, she is entitled to be released on bail in view of Section 480 BNSS. Charge sheet has been

filed and there is no requirement for custodial interrogation by the police. She is languishing in jail since 13.03.2026. In case, she is granted bail, she will not misuse the liberty of bail and would cooperate in the trial proceedings.

4. On the other hand, learned counsel for the first informant as well as learned A.G.A. for the State opposed the prayer for bail but could not dispute the aforesaid facts.

5. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and taking into account the fact that the applicant is **lady** and keeping in view the nature of offence, evidence, complicity of accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of **Kapil Wadhawan vs Central Bureau of Investigation** reported in **2025 SCC Online SC 3038** as well as guideline of this Court in the case of **Maya Tiwari vs State of U.P.** reported in **2024 SCC Online All 6765** regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail. Accordingly, the present application is allowed.

6. Let the applicant- **Puran Dei** involved in the aforementioned crime be released on bail, on her furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

iv. The applicant shall attend in accordance with the conditions of the bond executed by him.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

8. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

9. Verification of mobile number as well as Aadhar Card of the applicant and sureties should also be conducted by the court concerned.

10. It is directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

11. Office is directed to send a copy of this order to the applicant through **Rampur Jail Superintendent** via e-mail or e-prison portal and Trial Court via e-mode within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No. 4 of 2021 decided on 31.01.2023** reported in **(2024) 10 SCC 685** as well as in the case of **Pila Pahan @ Peela Pahan and others vs State of Jharkhand and another, in Writ Petition (Criminal) No.169 of 2025** decided on **29.05.2026**.

(Arun Kumar Singh Deshwal,J.)

June 4, 2026
A.Kr.